

Maharashtra has recommended 7 cases for investigation by the Central Bureau of Investigation (CBI) since 2001, out of which 5 cases have been entrusted to CBI for investigation. Out of these 5 cases, investigation has been completed by CBI in 3 cases as follows:—

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| (1) | CRM/2205/4/POL-11 | dated 11.01.2005 |
| (2) | PCR-1103/CR/332/SPL-6 | dated 20.11.2006 |
| (3) | EAR-0306/C-112-POL-09 | dated 11.01.2007 |
| (c) | None. | |
| (d) | Does not arise. | |

Functioning of public grievances hearing mechanism

2184. SHRI SHANTARAM LAXMAN NAIK: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has made any assessment of the functioning of public grievances hearing mechanism in various departments of Government;
- (b) whether it is a fact that in most of the departments the mechanism is not effective and it exists only for name's sake;
- (c) whether Government has issued any guidelines, in this regard; and
- (d) whether any legislation for regulating public grievances mechanism is under consideration of Government?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) The Government has not made any assessment of the functioning of public grievance hearing mechanism in various departments of Government. Each Ministry/Department has a Director of Public Grievance, who ensures that grievances of citizens are redressed. Steps are being taken to strengthen the internal redress machinery of individual Ministry/Department. Guidelines have been issued from time to time to Ministries/Departments including guidelines to redress grievances of citizen within a period of two months and also to give a reasoned reply within the said period if a grievance cannot be redressed.

- (d) No, Sir.

Frequent transfer of Civil Servants

2185. SHRI MAHENDRA MOHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware that most of the IAS, IPS and All India officers working in the States are frequently transferred without substantial reasons and mostly due to political reasons;
- (b) if so, whether Government would make model transfer policy giving officers fixed tenure and ask the States to abide by the norms of fixed tenure;
- (c) if not, the reasons therefor;

(d) whether Government is also aware that due to frequent transfers, morale of officers is affected and also the development work; and

(e) if so, the action proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (e) Transfers/postings of the All India Service officers working in connection with the affairs of the State Government, falls within the purview of the State Governments. However, as the Central Government is concerned about the frequent transfers of the All India Service officers, especially in the States and in order to ensure sustainable development, two years' minimum tenure of postings for all the cadre posts of the IAS, except the post of Chief Secretary has been notified in the first instance for 13 States/Joint cadres.

The Ministry of Home Affairs and Ministry of Environment and Forest have been requested to take similar action for the IPS and IFS officers.

Closing cases against LTTE Chief

2186. SHRI RAJEEV SHUKLA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has closed all pending cases against LTTE Chief Prabhakaran in Indian Courts after his death; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

Reservation for women in Government jobs

‡2187. SHRI MANOHAR JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government is going to introduce reservation system for women in Government jobs;

(b) if so, the details thereof; and

(c) the percentage of this reservation and for which category of women it would be applicable?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

‡Original notice of the question was received in Hindi.